

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511
IB-609/ND/2023
Intervention Petition-25/2024

IN THE MATTER OF:

A.S. Confin Pvt. Ltd through Mr. Sanjay Tewari

.....Applicant

Vs.

Mr. Sanjay Khemani

.....Respondent

SECTION

U/s 95 of IBC

Order delivered on 31.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Nishant Anand, Adv Gunjan Bansal
For the Respondent : Adv Kanchan Yadav, Adv Tanishq Sharma
For the Intervenor : Ms. Shruti Jose

ORDER

Ld. Counsel for the Petitioner is present and submitted that they have filed the valid AFA of the proposed IRP. However, the same is not reflected on the e-portal. Ld. Counsel for the Petitioner may approach the Registry and cure the defects, if any so that the same is reflected on the e-portal. List this matter along with intervention petition -25/2024 on **23.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**